

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.113/1994

Wednesday this the 19th day of January, 1994

CORAM

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K. S. Kartha, Mapra Ilom,  
Poovakulam PO  
Via. Koothattukulam, Ernakulam Dist. ... Applicant

(By Advocate Mr.P. Sivan Pillai)

Vs.

1. Union of India through the  
Secretary to Ministry of Railways,  
Railway Bhavan, New Delhi.
2. The Chief Personnel Officer,  
North Frontier Railway, Railway  
Headquarters, PO Maligaon, Dist.Kamrup,  
Guwahati, Assam.
3. The General Manager, N.F.Railway,  
Headquarters, PO Maligaon,  
Dist.Kamrup, Guwahati, Assam.
4. The General Manager, L.R.C.ON.  
Palika Bhavan, Sector XIII,  
R.K.Puram, New Delhi-110066.
5. The Chief Engineer,  
North Frontier Railway Headquarters  
Maligaon, Dist.Kamrup, Guwahati.  
Assam. .... Respondents

(By Advocate Mr. George Joseph)

O R D E R

CHEFTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant seeks appropriate directions to  
grant him service benefits, including pensionary  
benefits treating his date of retirement from the  
Railways as 28.7.1986. According to him he is  
entitled to the relief prayed for in the light of  
the principles laid down in Annexure.A6 and Annexure.  
A7 judgments. We find that applicant has raised his

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contentions in Annexure.A8 representation, pending consideration before the second respondent. We direct second respondent to pass appropriate orders on Annexure.A8 bearing in mind the principles enunciated in Annexures.A6 and A7 judgments. He will do this within four weeks from today.

2. Application is allowed as aforesaid. No costs.

Dated the 19th January, 1994.

*A. Venkatakrishnan*  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*H. Sankaranair*  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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